

The Minister of Education (Dr. K. L. Shrinani): (a) and (b).

Source.	1956-57	1957-58
	Rs.	Rs.
U. S. A.	*7,43,163.00	**21,432.10
	*(Rs. 7,10,000.00 in cash and Rs. 33,163.00 worth of material and equipment.)	**n. P. (material and equipment.)

Visitors to Jammu and Kashmir

725. { Shri D. C. Sharma:
Shri Ram Krishan:

Will the Minister of Defence be pleased to state the number of permits issued by the Government of India for entry into the State of Jammu and Kashmir during 1958, upto the 30th November, 1958 (Indians and Foreigners separately)?

The Deputy Minister of Defence (Shri Raghuramalah): 16,462 permits were issued by the Ministry of Defence during 1958 upto the 26th November. Of these, 13,305 were issued to Indians and 3,157 to Foreigners.

Election Petitions

726. { Shri D. C. Sharma:
Shri Bibhuti Mishra:

Will the Minister of Law be pleased to refer to the reply given to Starred Question No. 216 on the 18th August, 1958 and state:

(a) the further progress made so far with regard to the disposal of election petitions for the Lok Sabha and State Legislative Assemblies (State-wise);

(b) the number of election petitions still pending with the Election Tribunals, High Courts and the Supreme Court (separately); and

(c) the number of elections declared null and void upto the 30th November, 1958?

The Deputy Minister of Law (Shri Hajarwan): A statement showing the position as on the 18th November, 1958, is placed on the Table. [See Appendix II, annexure No. 101].

269 (A) L.S.D.—3.

Birth Centenary of Tagore

727. Shri D. C. Sharma: Will the Minister of Scientific Research and Cultural Affairs be pleased to state the nature of contribution the Government of India have made towards the celebration of the Birth Centenary of Shri Rabindranath Tagore, upto the 30th November, 1958?

The Deputy Minister of Scientific Research and Cultural Affairs (Dr. M. M. Das): The Government of India generally approved the tentative outline of a programme recommended by the All India Tagore Centenary Committee, which has been set up by the Sahitya Akademi, New Delhi. The various State Governments have been requested to set up State Centenary Committees for the purpose.

2. The Government of India have also a proposal to sponsor a documentary film on Poet Tagore and a comprehensive programme on the air by the All India Radio for the Centenary year (1961).

Jama Masjid in Delhi.

728. Shri D. C. Sharma: Will the Minister of Scientific Research and Cultural Affairs be pleased to state:

(a) the up-to-date progress made with regard to the renovation of Jama Masjid in Delhi; and

(b) the total amount spent thereon so far?

The Deputy Minister of Scientific Research and Cultural Affairs (Dr. M. M. Das): (a) Only special repair work and not renovation is being done. About two-third of the repair work has been completed so far.

(b) Of the Rs. 1,13,800.00 sanctioned for the special repair work, Rs. 84,656.45 n.P. has been spent upto 31-10-58.

University Laboratories

729. Shri Ram Krishan: Will the Minister of Education be pleased to state in detail the nature of the efforts

made or proposed to be made to improve the laboratories of various universities so that the standards of scientific education and research in the country may not lag behind those of other scientifically advanced countries?

The Minister of Education (Dr. K. L. Shrimall): A statement giving the requisite information is placed on the Table of the Lok Sabha. [See Appendix II, annexure No. 102].

Income-Tax Instalments

730. Shri Ram Krishan: Will the Minister of Finance be pleased to state:

(a) whether income-tax arrears are allowed to be paid in instalments;

(b) if so, whether any interest on arrears is charged;

(c) if so, the rate thereof;

(d) if not, the reasons therefor;

(e) whether it is also a fact that income-tax arrear instalments are not paid regularly; and

(f) the action taken in the matter?

The Minister of Finance (Shri Morarji Desai): (a) Yes, in deserving cases.

(b) No.

(c) Does not arise.

(d) There is no provision in the Income-tax Act for charging interest on arrears of income-tax.

(e) Sometimes the assessee do not pay instalments on the dates fixed.

(f) Where the instalments are not paid regularly, assessee are reminded about their obligation. If this does not result in a satisfactory response, penalty under section 46(1) of the Income-tax Act is imposed. Where the circumstances warrant, action is taken under other provisions of Sec. 46 of the Income-tax Act.

Mining Engineers

731. { Shri S. C. Samanta:
Shri Subodh Hanada:
Shri Barman:

Will the Minister of Scientific Research and Cultural Affairs be pleased to state:

(a) whether there is any paucity of Mining Engineers in India at present;

(b) if so, how many extra seats have been sanctioned in the Indian School of Mines and Applied Geology during the last two years;

(c) the names of the Engineering colleges and other institutions which have opened Mining classes for degree and Certificate courses during the same period;

(d) what financial and other facilities which have been given to these Engineering institutions by the Central Government; and

(e) how many Mining Engineers are expected to come out each year to meet this shortage?

The Deputy Minister of Scientific Research and Cultural Affairs (Dr. M. M. Das): (a) Yes, Sir.

(b) 45.

(c) (i) Degree courses in Mining Engineering have been instituted at the following institutions:

(1) Indian Institute of Technology, Kharagpur

(2) Bengal Engineering College, Sibpur.

(3) Engineering College, Raipur.

(4) College of Engineering, Guindy.

(5) Engineering College, Osmania University, Hyderabad.

(6) M.B.M. College, Jodhpur.

In addition, the number of seats in mining engineering course at the College of Mining and Metallurgy, Banaras Hindu University has been doubled.